

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2948
ANSWERED ON:30.07.2014
AFFILIATION OF COLLEGES INSTITUTES
Roy Prof. Saugata

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the norms laid down for affiliation of colleges/institutes with various universities;
- (b) the number of colleges/institutes affiliated to universities in the country, State/UT-wise;
- (c) whether various universities in the country are overburdened with the number of colleges affiliated with them;
- (d) if so, the steps being taken by the Government to reduce the number of colleges affiliated to each university; and
- (e) the mechanism put in place by the Government to monitor the quality of education being imparted by these affiliated colleges/institutes?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

- (a): The University Grants Commission (UGC) has notified the Affiliation of colleges by Universities Regulations, 2009, which is available on [http:// www.ugc.ac.in/page/UGC-Regulations.aspx](http://www.ugc.ac.in/page/UGC-Regulations.aspx).
- (b): The UGC maintains a list of affiliated colleges recognized by it under section 2(f) of the UGC Act, 1956. The State-wise list of colleges recognized by the UGC under section 2(f) of the UGC Act, 1956 is placed at Annexure.
- (c): Yes, Madam. In many State Universities, the number of affiliated colleges exceed 100, thereby putting a lot of stress on the teaching, learning and examination infrastructure of the universities.
- (d): The Central Government is implementing the scheme of Rashtriya Uchchatar Shiksha Abhiyaan to incentivise reforms, including affiliation reforms, in state higher educational institutions. The UGC also implements a scheme for declaring colleges satisfying certain conditions, as autonomous colleges, which reduces the load on the affiliating university. However, the primary responsibility of creating new affiliating universities or converting the existing colleges into universities lies with the State Governments.
- (e): The UGC Regulations on mandatory accreditation and minimum standards in grant of degrees, appointment to teaching positions, etc. are applicable on the affiliated colleges also. The UGC has also issued the UGC (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and Measures for the maintenance of Standards in Higher Education) Regulations, 2010. Which are applicable to affiliated colleges also. The UGC also incentivizes these colleges to undergo upgradation in quality by recognizing them under Section 2(f) and 12B of the UGC Act, 1956 if colleges meet the requisite standards. The UGC extends grants under its various schemes to colleges recognized by it under Section 12B of the UGC Act, 1956.